

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 885/2019

SUKHPAL SINGH KHAIRA

Appellant(s)

VERSUS

THE STATE OF PUNJAB

Respondent(s)

(IA No. 124389/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 134538/2022 - INTERVENTION/IMPLEADMENT

IA No. 124391/2017 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA D.No.172980/2022 - INTERVENTION)

WITH SLP(Cr1) No. 6960/2021

Cr1.A. No. 886/2019

(IA No. 125568/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 125569/2017 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 5933/2019

(IA No. 88903/2019 - EXEMPTION FROM FILING O.T.)

Date : 17-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

Mr. S.Nagamuthu, Sr. Adv. (Amicus Curiae)

For Appellant(s)
in Cr1.A.885/2019Mr. P.S. Patwalia, Sr. Adv.
Ms. Niharika Ahluwalia, AOR
Mr. Sudhir Walia, Adv.
Mr. Arpit Sharma, Adv.
Ms. Harshika Verma, Adv.
Mr. Gauravjit Singh Patwalia, Adv.
Mr. Ajit Singh Johar, Adv.
Mr. Harshit Sethi, Adv.
Mr. Mehtab Singh Khaira, Adv.

in CrI.A.886/2019 Mr. Harshit Sethi,Adv.
Mr. Kapil Dahiya,Adv.
Mr. Devanshu Yadav,Adv.
Mr. Amit K. Nain, AOR

in SLP 6960/2021 Mr. Puneet Singh Bindra, AOR
Mr. Neeraj Kumar Verma,Adv.
Mr. Yasharth kant,Adv.
Mr. Simren Jeet,Adv.

in SLP 5933/2019 Mr. Chinmoy Khaladkar, Adv.
Mr. Abhinav Agnihotri, Adv.
Mr. Salonee Paranjape, Adv.
Mr. Abhishek Sharma, Adv.
Mr. B. K. Pal, AOR

For Respondent(s) Mr. Vinod Ghai, Sr. Adv./Advocate General
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Ms. Kirti Ahuja, Adv.
Ms. Priyanka C., Adv.
Mr. Mayank Dahiya, Adv.
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Ms. Bhupinder, Adv.
Mr. Ajay Pal, AOR
Ms. Ranu Purohit, Adv.

Mr. Tushar Mehta,SG
Mr. S.V.Raju,ASG
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain,Adv.
Mr. Kanu Agarwal,Adv.
Mr. Anirudh Bhat,Adv.
Mr. Adit Khorana,Adv.
Mr. Padmesh Mishra,Adv.
Mr. Udai Khanna,Adv.
Mr. Ankit Bhatia,Adv.
Ms. Madhumitha,Adv.
Mr. Anshuman Singh,Adv.
Mr. Harsh Paul Singh,Adv.
Mr. Hitharth Raja,Adv.

Mr. Ardhendumouli Kumar Prasad,AAG
Mr. Vikash Bansal,Adv.
Mr. Vishnu Shankar Jain, AOR
Mr. Shashi Shekhar Kumar,Adv.
Ms. Taruna Ardhendumouli Prasad,Adv.
Mr. Amritesh Raj,Adv.
Ms. Shreya Srivastava,Adv.
Mr. Ashish Madaan,Adv.
Mr. Aman Singh Bhadoria,Adv.
Ms. Ananya Sahu,Adv.

Mr. Saurabh Mishra, AAG
Mr. Abhinav Shrivastava, Adv.
Mr. Sunny Choudhary, AOR

For Intervenor(s) Mr. Ashish Dixit, Adv.
Mr. Ravi Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. Vinod Ghai, learned Advocate General for the State of Punjab, Mr. S.V.Raju, learned Additional Solicitor General appearing on behalf of the applicants (Union of India and Directorate of Enforcement), Mr. Ardhendumauli Kumar Prasad, learned Additional Advocate General for the State of Uttar Pradesh, Mr. Ashish Dixit, learned counsel for the intervenor(s), Mr. P.S.Patwalia, learned senior counsel for the appellants and Mr. S.Nagamuthu, learned senior counsel/Amicus Curiae.

Hearing concluded.

Judgment reserved.

(NEELAM GULATI)
AR-CUM-PS

(ANITA MALHOTRA)
AR-CUM-PS

(KAMLESH RAWAT)
COURT MASTER